

CA No. 20/2020

FIR No. 218/2015

PS Gulabi Bagh

Suraj @ Anurag Vs. State

27.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

File is taken up today on application U/s 5 of Limitation Act r/w Section 151 CPC filed on behalf of applicant Suraj @ Anurag.

Present: Sh. Satish Sansi, Ld. Counsel for appellant/applicant.
Sh. Pawan Kumar, Ld. APP for the State/respondent.

Heard.

Copy of application be supplied to State.

Put up for reply, if any/arguments/appropriate orders on 01.09.2020.

NAVEEN KUMAR
KASHYAP
(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
27.08.2020

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NAVEEN KUMAR KASHYAP
Date: 2020.08.27 13:47:53
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SC No. 27518/2016

FIR No: 240/2010

PS Timarpur

State Vs. Mohd. Gulzar @ Pappu & ors.

27.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State.

Accused Gulzar, Gulbahar and Imran were on bail prior to lockdown period but they are not present today.

The matter was lastly listed on 17.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for issuance of bailable warrants against accused Raju @ Rizwan and notice to surety of accused Khalid for his appearance. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 10.11.2020.

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Date: 2020.08.27 13:43:45 +05'30'

(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
27.08.2020

Crl. Rev. No. 136/2019

Vandana Verma Vs. State

27.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: None for revisionist.

Sh. Pawan Kumar, Ld. APP for the State/respondent no.1.

None for other respondents.

The matter was lastly listed on 17.03.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for compromise, if any/further proceedings/report of concerned DC. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on parties, therefore, matter stands adjourned for purpose fixed on 18.11.2020.

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Date: 2020.08.27 13:44:13 +05'30'

(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
27.08.2020

Crl. Rev. No. 646/2019

Balbir Singh Vs. Govt. of NCT of Delhi & ors.

27.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: None for revisionist.

Sh. Pawan Kumar, Ld. APP for the State/respondent no.1.

The matter was lastly listed on 10.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for notice to respondent no.2. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of revisionist, therefore, matter stands adjourned for purpose fixed on 17.10.2020.

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KUMAR KASHYAP
Date: 2020.08.27 13:44:29 +05'30'

**(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
27.08.2020**

SC No. 27445/2016

FIR No: 192/2013

PS Roop Nagar

State Vs. Mahesh & ors.

27.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State.

Accused Mahesh and Kuldeep were on bail prior to lockdown period but they are not present today.

Accused Sonu Tyagi and Rahul not produced from JC.

The matter was lastly listed on 07.03.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for appearance of accused persons. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 23.11.2020.

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(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
27.08.2020

SC No. 27850/2016

FIR No:75/2013

PS Kotwali

State Vs. Mahesh Kumar & ors.

27.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State.

Accused Mahesh and Kuldeep were on bail prior to lockdown period but they are not present today.

Accused Sonu Tyagi and Rahul not produced from JC.

The matter was lastly listed on 07.03.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for appearance of accused persons. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 23.11.2020.

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Date: 2020.08.27 13:44:59 +05'30'

**(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
27.08.2020**

SC No. 27324/2016

FIR No: 341/2014

PS Timar Pur

State Vs. Shamimna & ors.

27.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State.

All accused were on bail prior to lockdown period but they are not present today.

The matter was lastly listed on 06.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for appearance of accused persons. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 24.11.2020.

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Date: 2020.08.27 13:45:16 +05'30'

(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
27.08.2020

SC No. 842/2018

FIR No: 398/2016

PS Kotwali

State Vs. Anwar Ali

27.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State.

Accused Anwar Ali was on bail prior to lockdown period but he is not present today.

The matter was lastly listed on 07.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for prosecution evidence. Evidence is not to be recorded as per directions of Hon'ble High Court in view of restricted functioning of the District Courts due to current 'Pandemic'. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 25.11.2020.

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(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
27.08.2020

SC No. 27984/2016

FIR No: 58/2011

PS Jama Masjid

State Vs. Rajneesh Rathor & ors.

27.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State.

All accused on bail prior to lockdown period but they are not present today.

The matter was lastly listed on 24.01.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for recording statement of accused persons U/s 313 of Cr. P.C. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 12.11.2020.

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Date: 2020.08.27 13:45:50 +05'30'

(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
27.08.2020

SC No. 55/2018

FIR No: 286/2015

PS DBG Road

State Vs. Sonu

27.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State.

Accused Sonu not produced from JC.

The matter was lastly listed on 25.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for final arguments. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 11.11.2020.

NAVEEN KUMAR
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(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
27.08.2020